

SLP(C)No. 6098 OF 2002
ITEM No.29

Court No. 6

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6098/2002
(From the judgement and order dated 21/12/2001 in MC 26/01 arising out
of EP No. 16/2001 of The HIGH COURT OF GAUHATI)

JAMAL UDDIN AHMAD

Petitioner (s)

VERSUS

ABU SALEH NAJMUDDIN & ANR
(With prayer for interim relief)

Respondent (s)

With
SLP(C)No.7648/2002
(With appln.(s) for modification of court's order and with
prayer for interim relief)
With
SLP(C)No.8354/2002
(With prayer for interim relief)

Date : 27/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)
in SLP(C) 6098/02

Mr. Shakil Ahmed Syed, Adv.

Mr. R.K. Jain, Sr. Adv.
Mr. Manoj Goel, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Pankaj Kalra, Adv.

Mr. Manoj Goel, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Brij Bhushan, Adv.

For Respondent (s)
in SLP(C) 6098/02
& SLP(C) 8354/02

Mr. A.M. Singhvi, Sr. Adv.
Mr. S.K. Nandy, Adv.
Mr. Pradeep K. Goswami, Adv.

Mr. Nilay Datta, Sr. Adv.
Mr. Rajiv Mehta, Adv.
Mr. B. Aggarwalla, Adv.

(for State of Assam)

Ms. Krishna Sarma, Adv.
Ms. Asha G. Nair, Adv.
Mr. V.K. Sidatharan, Adv.
for M/s. Corporate Law Group, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Pleadings are complete.
List for hearing after four weeks.

.SP1
.....L.....T.....J

(P.D. Balodi)
Court Master

(Radha R. Bhatia)
Court Master